

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

## Gujarat Panchayats (Honorarium to Officials) Rules, 1995

#### **CONTENTS**

- 1. Short title
- 2. Definitions
- 3. Every official shall be paid honorarium at the following rate, namely
- 4. Repeal

### Gujarat Panchayats (Honorarium to Officials) Rules, 1995

draft rules framing the Gujarat Panchayats Whereas certain (Honorarium to Officials) Rules, 1995 were published as required by sub-section (5) of Sec. 274, read with sub-section (1) of Sec. 65, sub-section (1) of Sec. 79, Sec. 124, sub-section (1) of Sec. 147 and sub-section (1) of Sec. 148 of the Gujarat Panchayats Act, 1993 (Guj. 18 of 1993) at Pages 146-1 and 146-2 of Gujarat Government Gazette, Part I-A dated the 28th July, 1995 under the Government Notification, Panchayats and Rural Housing Department No. KP/122 of 1995/PRN. 1094/1515-J, dated the 28th July, 1995 inviting objections and suggestions from all persons likely to be affected thereby till the 26th August, 1995; And, whereas no objections and suggestions were received with respect to the said draft rules by the Government;' Now, therefore, in exercise of the powers conferred by sub-section (1) of Sec. 274, read with sub-section (1) of Sec. 65, sub-section (1) of Sec. 79, Sec. 124, sub-section (1) of Sec. 147 and sub-section (1) of Sec. 148 of the Gujarat Panchayats Act, 1993 (Guj. 18 of 1993), the Government of Gujarat hereby makes the following rules, namely:

#### 1. Short title :-

These rules may be called the Gujarat Panchayats (Honorarium to Officials) Rules, 1995.

#### 2. Definitions :-

In these rules, unless there is anything repugnant in the subject or context

- (a) "Act" means the Gujarat Panchayats Act, 1993;
- (b) "Officials" means the President of a Taluka Panchayat, the

President of a District Panchayat, the Chairman of the Social Justice Committee of a Taluka Panchayat, the Chairman of the Education Committee and the Chairman of the Social Justice Committee of a District Panchayat to whom honorarium shall be payable under Sees. 65, 79, 124,147 and 148 of the Act.

# 3. Every official shall be paid honorarium at the following rate, namely :-

## 4. Repeal :-

The Gujarat Panchayatp .Honorarium to Officials) Rules, 1990 are hereby repealed.